Supplementary Cause List-1 Sr. No.1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 40/2020 EMG-CM No. 86/2020 & EMG-CM No. 87/2020

Mohd. Maqbool

....Petitioner (s)

Through: Mr. Abhinav Sharma, Advocate and Mr. Abhimanyu Sharma, Advocate (on Video Call from residence in Jammu)

V/s

Union of India and others

....Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 02.06.2020

EMG-CM No. 87/2020

Present application has been filed by the petitioner for dispensation of filing of affidavit, stamp and court fee etc in support of the writ petition.

For the reasons stated in the application, the same is allowed.

The petitioner shall do the needful within a period of three days from opening of the lockdown.

Application is, accordingly, disposed of

EMG-WP(C) No. 40/2020, EMG-CM No. 86/2020

Notice to the respondents through e-mails in the main petition as well as in the application for interim relief. Learned counsel for the petitioner shall

furnish the e-mail IDs of the respondents in the Registry within two days. On receipt of e-mail IDs of the respondents, notices be issued to them through e-mail.

List on 01.07.2020.

(RAJNESH OSWAL) JUDGE

Jammu 02.06.2020 (Rakesh)

